

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 142887/2018 - CLARIFICATION/DIRECTION
IA No. 39147/2021 - EXEMPTION FROM FILING O.T.
IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 59921/2022 - STAY APPLICATION)

WITH SLP(C) No. 20011/2018

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19796/2018

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 85553/2019 - CLARIFICATION/DIRECTION
IA No. 185557/2019 - EXEMPTION FROM FILING O.T.
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.
IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20711/2018

(IA No. 129497/2020 - CLARIFICATION/DIRECTION
IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 10840/2022 - CLARIFICATION/DIRECTION
IA No. 129503/2020 - CLARIFICATION/DIRECTION
IA No. 9445/2022 - EARLY HEARING APPLICATION)

**SLP(C) No. 19401/2018
(IA No. 129493/2020 - CLARIFICATION/DIRECTION)**

**SLP(C) No. 19763/2018
(IA No. 129482/2020 - CLARIFICATION/DIRECTION)**

**SLP(C) No. 19822/2018
(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129501/2020 - CLARIFICATION/DIRECTION)**

Date : 04-09-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL**

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

**Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR**

For Respondent(s)

M/S. Karanjawala & Co., AOR

Mr. Shekhar Prit Jha, AOR

**Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Ms. Vanya Agrawal, Adv.**

**Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Rishab Khare, Adv.
Mr. Rajesh Sharma, Adv.
Ms. Supriya R Pandey, Adv.
For M/S. Unuc Legal LLP, AOR**

**Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Mr. Shantanu Chaturvedi, Adv.
Ms. Nikitha Shenoy, Adv.
For M/S. Khaitan & Co., AOR**

Mr. S. S. Shroff, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of the letter circulated by the learned
counsel for the petitioner-State seeking adjournment on
the ground of personal difficulty, list on 30th October,
2023.**

**(ANITA MALHOTRA)
AR-CUM-PS**

**(AVGV RAMU)
COURT MASTER**